

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.8 - IA/1019(AHM)2024
In
C.P.(IB)/201(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank Of India

.....Applicant

V/s

Hetalben Bhaveshbhai Kakadiya

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP

:Mr. Dhruvkumar S Chauhan, Advocate

For the SBI

:Ms. Dharmishta Raval, Advocate

ORDER
(Hybrid Mode)

IA/1019(AHM)2024

This is an application filed by the RP for taking on record the Report under Section 99 of the IB Code, 2016.

Let notices be issued to the Respondent/Personal Guarantor as well as Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the Registry within three days and serve upon the Respondent/Personal Guarantor as well as Corporate Debtor along with copy of this order through Registered Ad Post / Speed-Post, Dasti mode as well as registered email ID of the Respondent/Personal Guarantor as well as Corporate Debtor registered with the MCA within seven days..

The Respondent/Personal Guarantor as well as Corporate Debtor may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 14.08.2024.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)